

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,  
Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11545/2022**

in

**P-1, Pulianthope P.S. Crime No.421/2022**

Kasim

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
P-1, Pulianthope Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.M.Thiagarajan and E.Ganesh, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 448, 395 r/w 411 of IPC in Crime No.421/2022 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel for the petitioner submits that during the 1<sup>st</sup> week of June, 2022, few adolescent persons approached the petitioner to purchase building materials from them. The petitioner had a doubt in their attitude and advised them not to indulge in any unlawful activities. Enraged over the same, they implicated the petitioner in the recent cases as if the petitioner has purchased the scraps from them. Co-accused Srikanth and Dhanush were arrested and three juvenile were also involved in the occurrence. The respondent police have taken the vehicle Ashok Leyland, which was parked in front of the shop of the petitioner. The petitioner has nothing to do with the alleged occurrence. He is innocent. The petitioner apprehends arrest at the hands of the respondent police. Hence, the petitioner may be granted anticipatory bail.

3. On the other hand, the learned CPP submits that the accused entered the premises of the defacto complainant and took away the iron rods and motor. When the defacto complainant chased the accused and questioned them, the accused threatened the defacto complainant and robbed Rs.1450/- from him. A1 and A2 were arrested. A3 to A5 are juveniles and the petitioner is A6 and investigation is pending.

4. Co-accused were arrested. As far as the petitioner is concerned, he was implicated on the allegation that he has purchased the stolen scrap materials. Considering the nature of allegation made against the petitioner, this court is inclined to grant anticipatory bail.

5. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the X Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copies to:

1. The X Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, P-1, Pulianthope Police Station, Chennai.

SS

Crl.M.P.No.11545/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,  
Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11546/2022**

in

**B-2, Esplanade P.S. Crime No.186/2022**

Sathish

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
B-2, Esplanade Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Apunu, R.Kamesh and K.Subburaj, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 341, 294(b), 323, 324 and 506(ii) of IPC in Crime No.186/2022 on the file of the respondent police, seeks anticipatory bail.

2. The learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. Co-accused was arrested and released on bail. The petitioner apprehends arrest at the hands of the respondent police. Hence, the petitioner may be granted anticipatory bail.

3. On the other hand, the learned CPP submits that the petitioner along with other accused assaulted the defacto complainant with brandy bottle. The injured sustained injury on his head. He was admitted in the hospital for one day and discharged after one day.

4. Injured discharged from the hospital. Co-accused arrested and released on bail. Except 506(ii) IPC, other offences are bailable. Considering the nature of case, this court is inclined to grant anticipatory bail.

5. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of this order, before the VII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copies to:

1. The VII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, B-2, Esplanade Police Station, Chennai.

SS

Crl.M.P.No.11546/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11547/2022**

**in**

**Crl.M.P.No.8744/2022**

**in**

**Crime No.349/2022**

Jaintha @ Jaiganesh

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-1, Pulianthope Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Mohan Raj, V.Vinodha and B.J.Santhoshkumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8744/2022, dt: 3.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8744/2022, dated 3.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 32 days.

4. The petitioner has complied the condition for 32 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11548/2022**

**in**

**Crl.M.P.No.8660/2022**

**in**

**Crime No.349/2022**

Appu @ Gowtham

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-1, Pulianthope Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Mohan Raj, V.Vinodha and B.J.Santhosh Kumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8660/2022, dt: 2.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8660/2022, dated 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 32 days.

4. The petitioner has complied the condition for 32 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11549/2022**

**in**

**Crl.M.P.No.8659/2022**

**in**

**Crime No.349/2022**

Deva @ Ajith Kumar

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-1, Pulianthope Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Mohan Raj, V.Vinodha and B.J.Santhoshkumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8659/2022, dt: 2.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8659/2022, dated 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 32 days.

4. The petitioner has complied the condition for 32 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11550/2022**

**in**

**Crl.M.P.No.8872/2022**

**in**

**Crime No.349/2022**

Vinoth

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
P-1, Pulianthope Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.S.Mohan Raj, V.Vinodha and B.J.Santhoshkumar, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8872/2022, dt: 6.6.2022.
2. The petitioner was granted bail by this court in Crl.M.P.No.8872/2022, dated 6.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
3. Learned CPP submits that the petitioner has complied the condition for 32 days.
4. The petitioner has complied the condition for 32 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
5. (i) Petition is allowed.  
(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11551/2022**

**in**

**Crl.M.P.No.8593/2022**

**in**

**Crime No.409/2022**

J.Dhilipkumar

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-9, Thiru.Vi.Ka.Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.T.Vincent, S.Gopi, K.Madhan, M.Madhan Kumar and A.Krishnamurthy, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8593/2022, dt: 1.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8593/2022, dated 1.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 34 days.

4. The petitioner has complied the condition for 34 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11552/2022**

**in**

**Crl.M.P.No.8656/2022**

**in**

**Crime No.155/2022**

S.Hussain

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

D-1, Triplicane Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.P.N.Veeramani and N.Naresh, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8656/2022, dt: 2.6.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.8656/2022, dated 2.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 31 days.

4. The petitioner has complied the condition for 31 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11553/2022**

**in**

**Crl.M.P.No.7212/2022**

**in**

**Crime No.Not Known/2022**

E.Lenin Samuvel

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

W-20, All Women Police Station, Saidapet,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.L.Jayamalini and S.Kartik, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.7212/2022, dt: 29.4.2022.

2. The petitioner was granted bail by this court in Crl.M.P.No.7212/2022, dated 29.4.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition for 48 days.

4. The petitioner has complied the condition for 48 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

5. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11554/2022**

**in**

**Crl.M.P.No.8680/2022**

**in**

**Crime No.224/2022**

Akash @ Akash Samuvel

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-4, Abiramapuram Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.D.Mario Johnson, R.Chandrasekar, W.Cleetus and R.Gopi, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.8680/2022, dt: 3.6.2022.

2. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.8680/2022, dated 3.6.2022 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

3. Learned CPP submits that the petitioner has complied the condition only for 23 days and hence, the petition may be dismissed.

4. The petitioner has complied the condition only for 23 days. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.

5. Petition is dismissed.

Delivered by me today in open court.

ss

**Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,  
Principal Sessions Judge  
Monday, the 11<sup>th</sup> day of July, 2022**

**Crl.M.P.No.11631/2022**

**in**

**Crl.M.P.No.10402/2021**

**in**

**Cr.No.88/2021**

Rajesh

.. Petitioner/Accused.

Vs.

State Rep. by  
The Inspector of Police,  
TIW, Anna Square Police Station,  
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s.Sushanth Malligeswaran and Sivakumar.L, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

**ORDER**

1. The petitioner seeks extension of time for furnishing sureties as per the order passed by this court in Crl.M.P.No.10402/2021, dated 2.6.2021.

2. The petitioner was granted bail by this court in Crl.M.P.No.10402/2021, dated 2.6.2021 during Covid lockdown for the offences u/s 304(2), 308 of IPC r/w 184, 185 of M.V.Act, on executing a own bond for Rs.10,000/- before the Superintendent of the concerned prison, in which the petitioner has been confined, on further condition that on his release, the petitioner shall execute two sureties for a sum of Rs.10,000/- before the concerned Metropolitan Magistrate within 10 days after regular functioning of the court.

3. Learned counsel for the petitioner submits that the petitioner met with an accident after lifting of lockdown, hence, he could not produce sureties. Therefore, the time may be extended.

4. The bail was granted on 2.6.2021. According to the counsel for the petitioner, the petitioner met with an accident, hence, he could not surrender before the Magistrate. There is no document to show that the petitioner has met with accident. The delay has not

been sufficiently explained. There is no merit in the petition. Considering the above circumstances, this court is not inclined to extend the time. Accordingly, the petition is dismissed.

Delivered by me today in open court.

ss

**Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present : Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

Monday, the 11<sup>th</sup> day of July, 2022.

**Crl.M.P.No.11688/2022**

in

**F-4, Thousand Light P.S. Crime No.127/2022**

Sujit Kumar Mohanty @ Tippu

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
F-4, Thousand Light Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s.,N.Sridhar and R.Parthiban, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following,

**ORDER**

1. The petitioner, who was arrested on 22.6.2022 for the offences punishable under Section 3(2)a, 4(1), 5(1)a of Immoral Traffic Prevention Act in Crime No.127/2022 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner submits that the petitioner is working as a Manager in the Grand Residency. He has not involved in any offence as alleged. A2 and A3 are the owners of the hotel. The petitioner is in custody from 22.6.2022. Hence, he may be granted bail.

3. On the other hand, the learned CPP submits that the petitioner along with other accused indulged in flesh trade. One victim girl was rescued and sent to Government Home. The investigation is pending.

4. The petitioner is the Manager of the Hotel and A2 and A3 are the owners. According to prosecution, he has no bad antecedents. The petitioner is in custody from 22.6.2022. Considering the nature of case and duration of custody, this court is inclined to grant bail.

5. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a

likesum to the satisfaction of the learned IV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in open court.

**Principal Sessions Judge.**

Copy to :

1. The learned IV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.11688/2022

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,**

**Principal Sessions Judge.**

**Monday, the 11<sup>th</sup> day of July, 2022**

**Crl.M.P.No.11702/2022**

**in**

C.A.No.121/2022

**in**

C.C.No.7860/2017

(on the file of the IV Metropolitan Magistrate, Saidapet, Chennai)

R.Amala

...Petitioner/Appellant/Accused

Vs.

State rep. by  
The Drug Inspector,  
Royapettah Range,  
O/o The Assistant Director of Drugs Control,  
Zone-III, D.M.S.Campus,  
259-261, Annasalai, Teynampet,  
Chennai-600006.

....Respondent/Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s.Infant Dinesh, R.Surendar, K.Ragavan, A.John, S.M.Manikandan and V.K.Jineesh, Counsel for the petitioner, upon hearing the petitioner's side, this Court delivered the following,

ORDER

1. The petitioner seeks suspension of sentence pending disposal of the appeal.
2. The Petitioner / Appellant herein is the accused in C.C.No.7860/2017 on the file of the learned IV Metropolitan Magistrate, Saidapet, Chennai. On 10.6.2022 judgment was pronounced in the above case and the petitioner was convicted u/s 7(b) of Drugs and Magic Remedies (Objectionable Advertisement) Act, 1954 and she was sentenced to undergo simple imprisonment for a term of one month and to pay a fine of Rs.10,000/-,in default, to undergo simple imprisonment for one week.
3. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the appeal. Hence, prays to suspend the sentence.
4. This court has also perused the memorandum of appeal and the submission made by the petitioner's side. Fine amount has been paid. The trial court has suspended the

sentence till 8.7.2022. As already stated supra, the Petitioner / Appellant / Accused was ordered to undergo simple imprisonment for a period of one month and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the appeal. Considering the above facts, this Court is inclined to suspend the sentence.

5. Accordingly, the sentence of imprisonment imposed on the petitioner by the lower Court alone is hereby suspended till the disposal of the appeal and the petitioner is ordered to be enlarged on bail on her executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the learned IV Metropolitan Magistrate, Saidapet, Chennai.

6. The appeal has been made over to V Additional Sessions Court, Chennai.

7. The appeal is posted to 27.7.2022.

Delivered by me today in the open court.

**Principal Sessions Judge.**

**Copy to**

The IV Metropolitan Magistrate, Saidapet, Chennai.